

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

13/08/2019

O.A./260/443/2019

K CHHATOI

-V/S-

ARCHOEOLOGICAL SURVEY OF INDIA

ITEM NO:18

FOR APPLICANTS(S) Adv. : Mr. B. Rout

FOR RESPONDENTS(S) Adv.: Mr. P.K. Mohanty

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Applicant's counsel submitted that the applicant is continuing as a casual worker under respondents as on date and his case for 1/30th status has not been considered though similarly situated persons have been considered. He submitted that the representation of the applicant dated 07.03.2019 (Annexure-A/5) is pending with the authority.</p>
	<p>Respondents' counsel wants to obtain instruction regarding pendency of the said representation.</p>
	<p>After hearing Ld. Counsels for the parties and after perusal of the record, I am of the view that no purpose would be served by</p>

keeping the O.A. pending. Taking note of the fact that the applicant has filed the representation dated 07.03.2019 (Annexure-A/5) which is stated to be pending, the O.A. is disposed of at this stage without expressing any opinion on merit as well as on issue of limitation, with a direction to Respondent No.3/competent authority to consider the representation dated 07.03.2019 (Annexure-A/5) of the applicant and dispose of the said representation if it is pending as on today as per law by a speaking and reasoned order, copy of which is to be communicated to the applicant within two months from the date of receipt of a copy of this order.

The O.A. stands disposed of accordingly. No costs.

Copy of this order be given to Ld. Counsel for both the sides.

(GOKUL CHANDRA PATI)
MEMBER (A)

kb